

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

15.01.2009

OA No. 462/2007

Mr. P.N. Jatti, Counsel for applicant.
Mr. Hawa Singh, Counsel for respondents.

Heard learned counsel for the parties.

For the reasons dictated separately, the OA is disposed of.


(B.L.KHATRI)
MEMBER (A)

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 15th day of January, 2009

ORIGINATION APPLICATION NO. 462/2007

CORAM:

HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Vijay Singh Shekhawat son of Shri Mool Singh Shekhawat by caste Rajput, aged about 55 years, resident of Mandawar Mahua Road, T-29/C. Presently working as Station Superintendent Madawar Mahua Road.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through the General Manager, North West Railway, Jaipur.
2. Union of India through the General Manager, North Central Railway, Allahabad.
3. Divisional Railway Manager, North Central Railway, Agra.
4. Divisional Railway Manager, North West Railway, Jaipur.

.....RESPONDENTS

(By Advocate: Mr. Hawa Singh)

ORDER (ORAL)

PER HON'BLE MR. B.L. KHATRI

The case of the applicant is that despite the order dated 23.01.2004 (Annexure A/2), the applicant has not been relieved from the post of Station Superintendent, North Central Railway to enable him to join North Western Railway. It is further stated that a person, similarly situated, has been allowed to join at the North Western Railway, Jaipur even after the cut off date i.e. 28.2.2004. The applicant has further stated he has also made repeated

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representations to the authorities but no favourable order has been passed. As such, the applicant has filed this OA before this Tribunal.

2. Notice of this application was given to the respondents, who have filed their reply thereby opposing the claim of the applicant.

3. I have heard the learned counsel for the parties and have gone through the material placed on record. The learned counsel for the applicant submitted that at this stage he wants to withdraw this OA with a liberty reserved to him to file an appropriate representation before the competent authority thereby ventilating his grievance regarding discriminatory treatment being given to the applicant.

4. In view of what has been stated above, I am of the view that the present OA can be disposed of at this stage with a direction to the applicant to file appropriate representation before Respondent no. 3 and 4 i.e. Divisional Railway Manager, North Central Railway Agra and the Divisional Railway Manager, North West Railway, Jaipur within a period of one month from today. In case such representation is filed by the applicant, the aforesaid authorities will decide the same by passing a reasoned and speaking order within a period of two months from the date of receipt thereof.

5. With these observations, the OA stands disposed of. No costs.


(B.L. KHATRI)
MEMBER (A)